

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical hearing)

ITEM No.18
I.A. Nos.123, 124, 126, 130, 212,
213, 299, 221, 300, 387 & 438/2024 in
C.P. (IB) No.74/BB/2023

IN THE MATTER OF:

Yes Bank Ltd. ... Petitioner
Vs.
M/s. Kattera India Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 28.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Resolution Professional : Shri Bibhas V. Kittur & Shri R. Kiran
For the Respondent in
I.A.s 123 & 126/2024 : Ms. Lekha Chandrasekhar
For the Applicant in IA 221/2024 : None

ORDER

I.A. No.299/2024

1. This Application has been filed by Resolution Professional seeking to condone the delay of 29 days in filing the 06th Progress Report for the Period from 04.01.2024 to 31.01.2024.
2. Heard the Ld. Counsel for the Applicant/RP.
3. In the circumstances, and for the reasons mentioned in the application, the instant I.A. is allowed by condoning the delay of 29 days in filing the 06th Progress Report for the Period from 04.01.2024 to 31.01.2024.
4. **Accordingly, I.A. No.299 of 2024 is hereby disposed of.**

I.A. No.213 of 2024:

1. The present Application has been filed by the Resolution Professional seeking to take on record the 06th Progress Report for the Period from 04.01.2024 to 31.01.2024.
2. Heard the Ld. Counsel for the Applicant/RP.

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3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 06th Progress Report for the Period from 04.01.2024 to 31.01.2024.
4. Accordingly, **I.A. No.213 of 2024 is disposed of.**

I.A. No.212 of 2024:

1. The present Application has been filed by the Resolution Professional seeking to take on record the 07th Progress Report for the Period from 01.02.2024 to 26.02.2024.
2. Heard the Ld. Counsel for the Applicant/RP.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 07th Progress Report for the Period from 01.02.2024 to 26.02.2024.
4. Accordingly, **I.A. No.212 of 2024 is disposed of.**

I.A. No.300 of 2024:

1. The present Application has been filed by the Resolution Professional seeking to take on record the report dated 22.03.2024 of the Resolution Professional indicating the re-constitution of the Committee of Creditors in respect of the substitution of Yes Bank Ltd. with Prudent ARC.
2. Heard the learned Counsel for the Applicant/RP.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the report dated 22.03.2024 of the Resolution Professional indicating the re-constitution of the Committee of Creditors in respect of the substitution of Yes Bank Ltd. with Prudent ARC.
4. **Accordingly, I.A. No.300 of 2024 is disposed of.**

I.A. No.438 of 2024:

1. The present Application has been filed by the Resolution Professional seeking to take on record the revised list of Creditors.
2. Heard the learned Counsel for the Applicant/RP.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the revised list of Creditors.
4. **Accordingly, I.A. No.438 of 2024 is disposed of.**

I.A. No.387 of 2024:

1. The present Application has been filed by the Resolution Professional seeking to take on record the revised list of Creditors.
2. Heard the learned Counsel for the Applicant/RP.
3. In view of the order passed in I.A. No.438 of 2024, the instant Application becomes infructuous.
4. **Accordingly, I.A. No.387 of 2024 is dismissed as infructuous.**

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I.A. No.221 of 2024:

1. Heard the learned Counsel for the RP and none appeared for the Applicant.
2. The learned Counsel for the RP sought time to file reply. He is permitted to file the same, within a period of one week, after duly serving the copy on the other side.
3. List the matter on **26.07.2024**.

C.P.(IB)No.74/BB/2023 & I.A. Nos.123, 124, 126 & 130 of 2024:

1. Heard the learned Counsels for the Parties.
2. The Ld. Counsel for the RP submitted that he has filed an application for approval of Resolution Plan. But the same is not listed today. Registry is directed to list the same, on the next date of hearing, if it is in order, in all aspects.
3. List the matter on **26.07.2024**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Puja